

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
65/252(ND)/2024

IN THE MATTER OF:

Alconic Holdings Pvt Ltd.

.... Petitioner/Applicant

Vs.

ROC NCT Delhi & Haryana

.... Respondent

Order under Section 252 of the Companies Act, 2013

Order delivered on 15.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Appellant : Mr. Awnish Kumar, Mr. Deepu Advs.

For Respondent :

ORDER

This Appeal has been filed under Section 252 of the Companies Act, 2013 seeking revival of the Company.

Ld. Counsel appearing for the Appellant is directed to file necessary documents alongwith an affidavit stating that the Company was in business from the date of striking off by the RoC in 2018 till the date of filing of this application, because as it appears from the Income Tax Returns filed in the last four years it shows as zero income and that gives an indication that the Company has not been operating since last four years.

The Appellant is also directed to file action plan for the next five years. Two weeks time granted.

List the matter **on 10.06.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)